



केन्द्रीय विद्युत विनियामक आयोग  
CENTRAL ELECTRICITY REGULATORY COMMISSION



/ MOST IMMEDIATE /

No. 9/4/2010-Reg.Aff.-GC/CERC

Dated: 07<sup>th</sup> July, 2010

To

**The Editor**

The Economic Times  
Times of India Building  
Dr. D.N. Road, Fort  
Mumbai – 400 001 (Maharashtra).  
**FAX NO. : 022-22731144 / 22731401**

Dear Sir,

Please refer to the news item titled **“Regulator makes it mandatory for power cos to buy 6% renewable energy”** by Girish Kuber, ET Bureau that appeared on 07<sup>th</sup> July, 2010 in the Economic Times.

2. There are factual errors in the news reported. Please note that Central Electricity Regulatory Commission (CERC) has not issued any notification, as reported, requiring the power company to “buy a minimum of 6% of their installed capacity from renewable energy”. As per the Electricity Law, State Electricity Regulatory Commissions (SERCs) are required to mandate such purchase obligation. It appears that the news report refers to some notification issued by Maharashtra Electricity Regulatory Commission (MERC).

3. It is requested that necessary corrigendum may please be issued in your esteemed newspaper.

Yours faithfully,

( Sushanta K. Chatterjee )  
Deputy Chief (Regulatory Affairs)  
AUTHORIZED SIGNATORY.

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